

Overhauling of the IA Boeing engines

1111. SHRI BIR CHANDRA DEB
BURMAN:
SHRI BHUPESH GUPTA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines propose to make its own arrangements to overhaul Boeing 737 engines which is at present being done by the Air India or by foreign firms;

(b) if so, what are the details in this regard;

(c) whether Government have received any memorandum requesting that this additional work be earmarked for the Calcutta region; and

(d) The matter is under consideration have taken thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b) A joint Indian Airlines/Air-India Committee is looking into all aspects of jet engine overhaul facilities to meet the future jet engine work-load of both the airlines. No final decision has been taken as yet.

(c) Yes, Sir.

(d) The matter is under consideration.

Current Subsidy system on Exports

1112. SHRI BHUPESH GUPTA:
SHRI INDRADEEP SINHA:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government are reviewing the current subsidy system on exports; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b) Presumably the reference is to the recommendations of the Alexander Committee on this subject. These are under consideration. A copy of the Alexander Committee report is already available in the Library of Parliament.

1113. [Transferred to the 10th August, 1978]

Grants/loans by the Central Government to States.

1114. SHRI MAHADEO PRASAD
VERMA:
SHRI GHAYOOR ALI
KHAN:
SHRI ABDUL REHMAN
SHEIKH:

Will the Minister of FINANCE be pleased to state:

(a) the amount of grants and loans given to the States during the last three years, State-wise;

(b) whether any guidelines have been issued by the Central Government in regard to the expenditure and accountability by the States of these loans/grants;

(c) whether the Jammu and Kashmir Government has adhered to these guidelines in its expenditure from the grants/loans given to it; if not what is the nature of violations of these guidelines by the State Government; and

(d) whether Government propose to set up any machinery to ensure proper utilisation of such grants/loans by the recipient States?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) It is presumed that the question relates to the grants and loans given to the States for the State Plans. A state-

ment showing the amount of grants and loans disbursed to the States for the State Plans during the years 1975-76, 1976-77 and 1977-78 is laid on the Table of the House.

(b) Central assistance to States for the State Plans is given in the shape of block loans and grants for the State Plan as a whole on the condition that the actual expenditure on any individual earmarked item does not fall short of the approved outlay for that item and the total expenditure on all programmes, for which the outlay is not earmarked, does not fall short of the total approved outlay in respect of such programmes. In case of shortfalls in expenditure in relation to the approved outlays, Central assistance is reduced proportionately. Central assistance is released provisionally, subject to finalisation on the basis of the audited figures of expenditure to be furnished by the

State Accountants General. For monitoring the progress of some of the important projects in the State Plans, monitoring arrangements have been made in the concerned Ministries and the Planning Commission. Progress of implementation of the various Plan schemes in each sector of development is discussed in the Planning Commission during Annual Plan discussions in which the concerned Ministries also participate.

(c) During the last three years, there were minor shortfalls in expenditure in relation to the approved outlays on earmarked schemes in the case of Jammu & Kashmir. Consequently, the Central assistance to the State was reduced proportionately.

(d) There is at present no proposal to supplement the existing arrangements for this purpose.

Statement

Central assistance to States for State Plans (including advance Plan assistance for covering gap in resources, accelerating implementation of irrigation/power projects and meeting increased Plan expenditure on account of natural calamities and additional assistance for foreign aided project during 1975-76, 1976-77 and 1977-78

	States	Loan Grant	
		(Rs. in lakhs)	
1. Andhra Pradesh		20,438.134	8,673.486
2. Assam		10,079.629	5,856.981
3. Bihar		22,624.770	9,696.330
4. Gujarat		12,045.740	5,162.460
5. Haryana		6,775.656	2,903.844
6. Himachal Pradesh		940.620	8,465.540
7. Jammu & Kashmir		20,853.755	9,893.755
8. Karnataka		13,670.790	5,858.910
9. Kerala		11,399.434	4,896.606
10. Madhya Pradesh		15,179.140	6,505.350
11. Maharashtra		15,445.859	6,606.291
12. Manipur		403.680	3,539.130
13. Meghalaya		433.200	3,957.800

	States	Loan	Grant
14.	Nagaland	468·870	4,219·870
15.	Orissa	13,638·506	5,845·074
16.	Punjab	8,434·300	3,614·700
17.	Rajasthan	14,472·066	6,202·314
18.	Sikkim	313·600	2,822·400
19.	Tamil Nadu	19,915·000	8,556·400
20.	Tripura	340·200	2,891·800
21.	Uttar Pradesh	43,986·170	81,927·500
22.	West Bengal	13,862·854	5,941·226
	TOTAL ALL STATES	2,65,721·973	1,41,037·767

12 NOON

PAPERS LAID ON THE TABLE

I. Annual Report (1977) and Accounts of the General Insurance Corporation of India Bombay and related papers.

II. The General Insurance (Rationalisation of Pay Scales and other conditions of Service of Officers) Second Amendment Scheme, 1978.

III. Notifications of the Ministry of Finance (Department of Revenue) and Related Papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Sixth Annual Report and Accounts of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1977, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-2555/78 for (i) and (ii)].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification S.O. 2110, dated the 15th July, 1978, publishing the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Second Amendment Scheme, 1978, under section 17 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-2496/78].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with the Explanatory Memoranda on the Notifications:—

(i) G.S.R. No. 926, dated the 22nd July, 1978. [Placed in Library. See No. LT-2497/78].

(ii) G.S.R. No. 927, dated the 22nd July, 1978. [Placed in Library. See No. LT-2530/78].